

RESUME OF WORK DONE BY LOK SABHA

(TENTH LOK SABHA — SIXTH SESSION)

(22nd February to 14 May, 1993)



LOK SABHA SECRETARIAT
NEW DELHI

July, 1993/Asadha, 1915 (Saka)

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PREFACE

This publication contains a brief resume of work done in the Tenth Lok Sabha during the Sixth Session from 22 February to 14 May, 1993.

NEW DELHI;
July, 1993

Asadha, 1915 (Saka)

C.K. JAIN,
Secretary-General.

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1. DURATION OF SESSION

Date of commencement	— @22 February, 1993
Date of Adjournment	— £*14 May, 1993
Date of Prorogation	— 18 May, 1993
Total Number of days of Session	— 82 days
Number of actual sittings	— 45
Number of hours of sittings	— 313 hours and 23 minutes.

@ The first sitting commenced with the playing of National Anthem.

£ The last sitting ended with the playing of National Song.

* (i) On the recommendation of Business Advisory Committee House agreed to cancel the sittings fixed for 2, 6, 7, 8, 12, 15 and 16 April, 1993 in view of the 89th Inter-Parliamentary Conference.

(ii) The Session was originally scheduled to conclude on 7 May, 1993.

2. ADJOURNMENT MOTION : ADMITTED AND DISCUSSED

Subject	Name of Member	Date when admitted	Date when discussed	Decision of the House	Time taken	
					H.	M.
Situation arising out of bomb explosions which occurred on 12 March, 1993 in Bombay resulting in large scale killings and loss of property.	Shri Somnath Chatterjee	15.3.1993	15.3.1993 (At 12.21 hrs.)	Negatived by division	5	07

3. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bill passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
1.	The Essential Commodities (Special Provisions) Amendment Bill, 1992	24.11.92 (Earlier Session)	—	23.2.93 (Motion for withdrawal of the Bill)	H M 0 01	—	—	Bill withdrawn by leave of the House
2.	The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Bill, 1992	30.11.92 (Earlier Session)	—	23.2.93 (Motion for withdrawal of the Bill)	0 01	—	—	Bill withdrawn by leave of the House
3.	The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Bill, 1992	30.11.92 (Earlier Session)	—	23.2.93 (Motion for withdrawal of the Bill)	0 01	—	—	Bill withdrawn by leave of the House

1	2	3	4	5	6	7	8	9
4.	The Indian Medical Council (Amendment) Bill, 1992, as passed by Rajya Sabha	—	23.12.92 (Earlier Session)	23.2.93 (Motion recommending to Rajya Sabha that Rajya Sabha do agree to leave being granted by Lok Sabha to withdraw the Bill)	0 01	—	—	—
		—		1.3.93 (Motion for withdrawal of the Bill)	0 01	—	—	Bill withdrawn by leave of the House
5.	The Dentists (Amendment) Bill, 1992, as passed by Rajya Sabha	—	23.12.92 (Earlier Session)	23.2.93 (Motion recommending to Rajya Sabha that Rajya Sabha do agree to leave being granted by Lok Sabha to withdraw the Bill)	0 01	—	—	—

£ 6.	The Essential Commodities (Special Provisions) Amendment Bill, 1993	23.2.93	—	1.3.93 (Motion for withdrawal of the Bill)	0 01	—	Bill withdrawn by leave of the House
* 7.	The Gold Bonds (Immunities and Exemptions) Bill, 1993	23.2.93	—	17.3.93 (Consideration and passing)	4 10	15	Passed
* 8.	The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Bill, 1993	23.2.93	—	18.3.93 19.3.93 (Consideration and passing)	2 28	18	Passed
9.	The Passports (Amendment) Bill, 1992, as re-turned by Rajya Sabha with amendments	20.8.93 (Earlier Session)	25.2.93 (As re-turned by Rajya Sabha Amendments)	31.3.93 (Consideration of amendments made by Rajya Sabha)	3 15	8	Passed
5.					0 01	—	Amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, were considered and agreed to by Lok Sabha.

£ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Essential Commodities (Special Provisions) Amendment Ordinance, 1993 (No. 1 of 1993).

* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Gold Bonds (Immunities and Exemptions) Ordinance, 1993 (No. 22 of 1993).

** The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Ordinance, 1993 (No. 4 of 1993).

1	2	3	4	5	6	7	8	9
10.	The Multimodal Transportation of Goods Bill, 1992, as passed by Raja Sabha	—	23.12.92 (Earlier Session)	25.2.93 (Motion commanding to Raja Sabha that Raja Sabha do agree to leave being granted by Lok Sabha to withdraw the Bill)	0 01	—	—	—
				3.3.93 (Motion for withdrawal of the Bill)	0 01	—	—	Bill withdrawn by leave of the House
11.	The Public Records Bill, 1993, as passed by Raja Sabha	—	26.2.93	—	—	—	—	Pending
12.	The Finance Bill, 1993	27.2.93	—	4.5.93 5.5.93 (Consideration and Passing)	10 18	202	25	Passed, as amended
13.	The Wild Life (Protection) Amendment Bill, 1992	27.11.92 (Earlier Session)	—	1.3.93 (Motion for withdrawal of the Bill)	0 01	—	—	Bill withdrawn by leave of the House

££14. The Wild Life (Protection) Amendment Bill, 1993	1.3.93	—	19.3.93 (Consideration and passing)	0 18	15	—	Passed
15. The Indian Medical Council (Amendment) Bill, 1993	1.3.93	—	22.3.93 (Consideration and passing)	2 00	12	—	Passed
16. The Dentists (Amendment) Bill, 1993	1.3.93	—	22.3.93 (Consideration and passing)	2 00	12	—	Passed
%17. The Oilfields (Regulation and Development) Amendment Bill, 1993	1.3.93	—	22.3.93 (Consideration and passing)	0 03	8	—	Passed
%18. The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Bill, 1993	2.3.93	—	22.3.93 (Consideration and passing)	2 48	10	—	Passed

££The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Wild Life (Protection) Amendment Ordinance, 1993 (No. 7 of 1993).

***The motion for consideration of the Bills were discussed together alongwith the Statutory Resolutions seeking disapproval of the Indian Medical Council (Amendment) Ordinance, 1993 (No. 2 of 1993) and the Dentists (Amendment) Ordinance, 1993 (No. 3 of 1993).

%The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of Oilfields (Regulation and Development) Amendment Ordinance, 1993 (No. 19 of 1993).

%The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1993 (No. 5 of 1993).

1	2	3	4	5	6	7	8	9
(a) 19.	The Foreign Exchange Regulation (Amendment) Bill, 1993	10.3.93	—	23.3.93 (Consideration and passing)	2 09	14	—	Passed
(a) 20.	The National Thermal Power Corporation (Earlier Session) Ltd., the National Hydro-electric Power Corporation Ltd. and the North-Eastern Electric Power Corporation Ltd. (Acquisition and Transfer of Power Transmission Systems) Bill 1992	30.11.92	—	11.3.93 12.3.93 16.3.93 (Consideration and passing)	5 54	21	7	Passed, amended
21.	The Acquisition of Certain Area at Ayodhya Bill, 1993	15.3.93	—	23.3.93 24.3.93 (Consideration and passing)	5 53	20	—	Passed
22.	The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1983, as passed by Rajya Sabha	—	18.3.93	24.3.93 29.3.93 (Consideration and passing)	0 11	3	—	Passed

23.	The Madhya Pradesh State Legislature (Delegation of Powers) Bill, 1993, as passed by Rajya Sabha	—	18.3.93	24.3.93 29.3.93 (Consideration and passing)	0 02	—	—	Passed
24.	The Rajasthan State Legislature (Delegation of Powers) Bill, 1993, as passed by Rajya Sabha	—	18.3.93	24.3.93 29.3.93 (Consideration and passing)	0 03	—	—	Passed
25.	The Himachal Pradesh State Legislature (Delegation of Powers) Bill, 1993, as passed by Rajya Sabha	—	18.3.93	24.3.93 26.3.93 (Consideration and passing)	1 19	—	—	Passed
*26.	The Multimodal Transportation of Goods Bill, 1993, as passed by Rajya Sabha	—	19.3.93	23.3.93 (Consideration and passing)	0 31	—	—	Passed
27.	The National Commission for Backward Classes Bill, 1993, as passed by Rajya Sabha	—	23.3.93	24.3.93 26.3.93 (Consideration and passing)	0 18	—	—	Passed

- @ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Foreign Exchange Regulation (Amendment) Ordinance, 1993 (No. 9 of 1993).
- @@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the National Thermal Power Corporation Ltd., the National Hydro-electric Power Corporation Ltd. and the North-Eastern Electric Power Corporation Ltd. (Acquisition and Transfer of Power Transmission Systems) Ordinance, 1993 (No. 10 of 1993).
- § The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Acquisition of Certain Area at Ayodhya Ordinance, 1993 (No. 8 of 1993).
- £ The Motion for consideration of the Bill was discussed together with the Budget for the State of Himachal Pradesh for 1993-94 and the Supplementary Demands for Grants thereof for 1992-93.
- The Motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Multimodal Transportation of Goods Ordinance, 1993 (No. 6 of 1993).

1	2	3	4	5	6	7	8	9
28.	The Himachal Pradesh Appropriation (Vote on Account) Bill, 1993	29.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed
29.	The Himachal Pradesh Appropriation Bill, 1993	29.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed
30.	The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1993	29.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed
31.	The Jammu and Kashmir Appropriation Bill, 1993	29.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed
32.	The Uttar Pradesh Appropriation (Vote on Account) Bill, 1993	29.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed
33.	The Uttar Pradesh Appropriation Bill, 1993	29.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed
34.	The Madhya Pradesh Appropriation (Vote on Account) Bill, 1993	29.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed
35.	The Madhya Pradesh Appropriation Bill, 1993	29.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed

36.	The Rajasthan Appropriation (Vote on Account) Bill, 1993	28.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed
37.	The Rajasthan Appropriation Bill, 1993	29.3.93	—	29.3.93 (Consideration and passing)	0 02	—	—	Passed
38.	The Appropriation (Vote on Account) Bill, 1993	30.3.93	—	30.3.93 (Consideration and passing)	0 27	—	—	Passed
39.	The Appropriation Bill, 1993	30.3.93	—	30.3.93 (Consideration and passing)	0 02	—	—	Passed
40.	The SAARC Convention (Suppression of Terrorism) Bill, 1993, as passed by Rajya Sabha	—	31.11.92 (Earlier Session)	30.3.93 (Consideration and passing)	0 30	2	2	Passed, as amended.
41.	The Appropriation (Railways) Bill, 1993	31.3.93	—	31.3.93 (Consideration and passing)	0 53	—	—	Passed
42.	The Appropriation (Railways) No. 2, Bill, 1993	31.3.93	—	31.3.93 (Consideration and passing)	0 02	—	—	Passed
43.	The Trade Marks Bill, 1993	19.4.93	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
44.	The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993	19.4.93	—	13.5.93 (Consideration and passing)	1 32	18	3	Passed, as amended.
45.	The Coal Mines (Nationalisation) Amendment Bill, 1992, as passed by <i>Rajya Sabha</i>	—	27.7.92 (Earlier Session)	19.4.93 (Consideration and passing)	2 53	2	2	Passed, as amended.
46.	The Cine-Workers Welfare Cess (Amendment) Bill, 1992	24.11.92 (Earlier Session)	—	20.4.93 (Consideration and passing)	1 23	2	2	Passed, as amended.
47.	The Copyright (Second Amendment) Bill, 1992	16.7.92 (Earlier Session)	—	21.4.93 (Motion for extension of time for presentation of the Report of Joint Committee)	0 01	—	—	A motion for extension of time for presentation of Report of Joint Committee upto the last day of Monsoon Session, 1993, adopted.
48.	The Beedi and Cigar Workers (Conditions of Employment) Bill, 1983, as passed by <i>Rajya Sabha</i>	—	29.4.93	14.5.93 (Consideration and passing)	0 06	—	—	Passed

49.	The Code of Criminal Procedure (Amendment) Bill, 1983, as passed by Rajya Sabha	—	30.4.93	7.5.93 (Consideration and passing)	1	02	1	—	Passed
50.	The Central Laws (Extension to Arunachal Pradesh) Bill, 1983, as passed by Rajya Sabha	—	30.4.93	13.5.93 (Consideration and passing)	—	0	41	—	Passed
51.	The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1983, as passed by Rajya Sabha	—	30.4.93	14.5.93 (Consideration and passing)	14	—	—	—	Passed
52.	The Criminal Law (Amendment) Bill, 1983, as passed by Rajya Sabha	—	30.4.93	14.5.93 (Consideration and passing)	—	1	15*	—	Passed
53.	The National Commission for Safai Karmacharis Bill, 1983	4.5.93	—	—	10	—	—	—	Pending
54.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1983	4.5.93	—	13.5.93 (Consideration and passing)	21	0	53	3	Passed, as amended
55.	The Appropriation (No. 2) Bill, 1983	4.5.93	—	4.5.93 (Consideration and passing)	—	0	10	—	Passed

*Discussed together

1	2	3	4	5	6	7	8	9
56.	The Tejur University Bill, 1993, as passed by Rajya Sabha	—	5.5.93	13.5.93 (Consideration and passing)	0 42	—	—	Passed
57.	The Transplantation of Human Organs Bill, 1993, as passed by Rajya Sabha	—	11.5.93	—	—	—	—	Pending
58.	The Delhi Municipal Corporation (Amendment) Bill, 1992	24.11.92 (Earlier Session)	—	11.5.93 (Motion for withdrawal of the Bill)	0 01	—	—	Bill withdrawn by leave of the House
59.	The Recovery of Debts due to Banks and Financial Institutions Bill, 1993	13.5.93	—	—	—	—	—	Pending
60.	The Delhi Municipal Corporation (Amendment) Bill, 1993	14.5.93	—	—	—	—	—	Pending
61.	The Human Rights Commissions Bill, 1993	14.5.93	—	—	—	—	—	Pending
62.	The National Council for Teacher Education Bill, 1992	24.11.92 (Earlier Session)	—	14.5.93 (Consideration and passing)	0 03	2	2	Passed as amended

SUMMARY

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8. Bills negatived	Nil
9. Bills withdrawn.....	8
10. Bills part-discussed	Nil
11. Motions for adjournment of debate on the Bills adopted.....	Nil
12. Bills referred to Select Committee	Nil
13. Bills referred to Joint Committee.....	Nil
14. Bills reported by Select Committee.....	Nil
15. Bills reported by Joint Committee	Nil
16. Bills originating in and referred to a Joint Committee by Rajya Sabha in respect of which motions for concurrence were adopted by Lok Sabha	Nil
17. Bills pending at the end of the Sixth Session of Tenth Lok Sabha vide Para No. 2109 of Lok Sabha Bulletin—Part II dated 20.5.93 .	28

(II) Private Members' Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress Remarks
1	2	3	4	5	6	7	8	9
					H	M		
1.	The Muslim Personal Law (Shariat) Application (Amendment) Bill, 1992 (Amendment of section 2) by Shri Syed Shahabuddin.	26-2-1993	—	—	—	—	—	Pending
2.	The High Court of Manipur Bill, 1992 by Shri Y. Yajima Singh.	26-2-1993	—	—	—	—	—	Pending
3.	The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1992 by Shri Dileepbhai Sanghani.	26-2-1993	—	—	—	—	—	Pending
4.	The Public Employment (Field of Selection, Domicile Requirement and Transferability) Bill, 1992 by Shri Syed Shahabuddin.	26-2-1993	—	—	—	—	—	Pending

5.	The Reservation for Economically Weaker Sections of the People (Higher Education and Public Employment) Bill, 1992 by Shri Syed Shahabuddin.	26-2-1993	—	—	—	—	—	Pending
6.	The Muslim Women (Protection of Rights on Divorce) Amendment Bill, 1992 (<i>Substitution of new Long Title for the existing Long Title, etc.</i>) by Shri Syed Shahabuddin.	26-2-1993	—	—	—	—	—	Pending
7.	The Constitution (Amendment) Bill, 1992 (<i>Amendment of article 30</i>) by Shri B. Akbar Pasha.	26-2-1993	—	—	—	—	—	Pending
8.	The Indian Penal Code (Amendment) Bill, 1992 (<i>Amendment of sections 302 and 396</i>) by Shri Mohan Singh.	26-2-1993	—	—	—	—	—	Pending
9.	The Criminal Law Amendment (Amending) Bill, 1992 (<i>Omission of section 7, etc.</i>) by Shri Mohan Singh.	26-2-1993	—	—	—	—	—	Pending
10.	The University of Allahabad Bill, 1992 by Shri Mohan Singh.	26-2-1993	—	—	—	—	—	Pending
11.	The Mercy Killing Bill, 1992 by Dr. Vasant Pawar	26-2-1993	—	—	—	—	—	Pending
12.	The Constitution (Amendment) Bill, 1992 (<i>Amendment of article 174</i>) by Shri Mohan Singh.	26-2-1993	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
13.	The Constitution (Amendment) Bill, 1992 (Amendment of Eighth Schedule) by Prof. Raza Singh Rawat.	26-2-1993	—	—	H M	—	—	Pending
14.	The Cinematograph (Amendment) Bill, 1993 (Amendment of section 5B) by Shri Harin Pathak.	26-2-1993	—	—	—	—	—	Pending
15.	The Indian Medicine Central Council (Amendment) Bill, 1993 (Amendment of section 2, etc.) by Shri Sharad Dighe.	26-2-1993	—	—	—	—	—	Pending
16.	The Transfer of Property (Amendment) Bill, 1993 (Amendment of section 2, etc.) by Shrimati Sumitra Mahajan.	26-2-1993	—	—	—	—	—	Pending
17.	The Code of Criminal Procedure (Amendment) Bill, 1992 (Amendment of sections 125 and 127) by Shrimati Sumitra Mahajan.	26-2-1993	—	—	—	—	—	Pending
18.	The Indian Penal Code (Amendment) Bill, 1992 (Omission of section 479, etc.) by Shrimati Sumitra Mahajan.	26-2-1993	—	—	0 14 minutes taken on introduction of Bills at Sl. Nos. 1 to 18.	—	—	Pending

19.	The Railway Protection Force (Amendment) Bill, 1991 (Substitution of new Long Title for Long Title, etc.) by Shri Basudeb Acharya.	30-8-1991 (Earlier Session)	—	27-11-1992 (Fifth Session) 26-2-1993 12-3-1993 26-3-1993 23-4-1993 7-5-1993 (further consideration)	6 — 41 (excluding 0-52 minutes taken during Fifth Session)	Nil	Nil	Bill withdrawn by leave of the House
20.	The Constitution (Amendment) Bill, 1992 (Amendment of Preamble, etc.) by Shri Chitta Basu.	12-3-1993	—	—	—	—	—	Pending
21.	The Constitution (Amendment) Bill, 1992 (Insertion of new articles 75A and 164A) by Shri Chitta Basu.	12-3-1993	—	—	—	—	—	Pending
22.	The Constitution (Amendment) Bill, 1992 (Insertion of new article 156A) by Shri Chitta Basu.	12-3-1993	—	—	—	—	—	Pending
23.	The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1992 (Insertion of new section 13A) by Shri Tarit Baran Topdar.	12-3-1993	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
24.	The Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 1993 by Shri Ramnathray Prasad Singh.	12-3-1993	—	—	0 — 27 minutes taken on introduction of Bills at Sl. Nos. 20 to 24.	—	—	Pending
25.	The Payment of Gratuity (Amendment) Bill, 1991 (Amendment of section 1, etc.) by Shri Sharad Dighe.	28-2-1992 (Earlier Session)	—	—	0 — 01	Nil	Nil	Bill withdrawn by leave of the House on 12-3-1993.
26.	The Agricultural Workers (Minimum Wages and Welfare) Bill, 1991 by Shri Chandubhai Deshmukh.	13-9-1991 (Earlier Session)	—	12-3-1993 23-4-1993 7-5-1993 (consideration)	4 — 55	Nil	Nil	Discussion on the motion for consideration not concluded. Pending
27.	The Representation of the People (Amendment) Bill, 1992 (Amendment of section 30, etc.) by Shri Yashwantrao Patil.	26-3-1993	—	—	—	—	—	Pending
28.	The Constitution (Amendment) Bill, 1992 (Amendment of article 371) by Shri Yashwantrao Patil.	26-3-1993	—	—	—	—	—	Pending

29.	The Cattle Insurance Scheme Bill, 1983 by Shri Yashwantrao Patil.	26-3-1993	—	—	—	—	Pending
30.	The Farmers' Credit Scheme Bill, 1983 by Shri Yashwantrao Patil.	26-3-1993	—	—	—	—	Pending
31.	The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 1983 (Amendment of section 16) by Shri Ram Naik.	26-3-1993	—	—	—	—	Pending
32.	The Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Posts and Services) Bill, 1983 by Shri Ram Vilas Paswan.	26-3-1993	—	—	—	—	Pending
33.	The Constitution (Amendment) Bill, 1983 (Amendment of articles 84 and 173) by Dr. B.G. Jawali.	26-3-1993	—	—	—	—	Pending
34.	The One-Person One-Job Norm Bill, 1983 by Shri Bhogendra Jha.	26-3-1993	—	—	—	—	Pending
35.	The Promotion and Maintenance of Communal and Caste Harmony Bill, 1983 by Shri Bhogendra Jha.	26-3-1993	—	—	0 — 06 minutes taken on introduction of Bills at SI Nos. 27 to 35.	—	Pending
36.	The Representation of the People (Amendment) Bill, 1993 (Insertion of new section 108, etc.) by Shri K.P. Unnikrishnan.	23-4-1993	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
37.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1983 (Amendment of the Schedule) by Shrimati Girija Devi.	23-4-1983	—	—	—	—	—	Pending
38.	The Institutes of Technology (Amendment) Bill, 1983 (Insertion of new section 7A) by Shri George Fernandes.	23-4-1983	—	—	—	—	—	Pending
39.	The Constitution (Amendment) Bill, 1983 (Amendment of article 253) by Shri George Fernandes.	23-4-1983	—	—	—	—	—	Pending
40.	The Payment of Wages (Amendment) Bill, 1983 (Amendment of sections 1 and 20) by Shri George Fernandes.	23-4-1983	—	—	—	—	—	Pending
41.	The Constitution (Amendment) Bill, 1983 (Amendment of article 163) by Shri Sudhir Gan.	23-4-1983	—	—	—	—	—	Pending
42.	The Constitution (Amendment) Bill, 1983 (Insertion of new article 18A) by Shri Rajiv Singh.	23-4-1983	—	—	0 — 04 minutes taken on introduction of Bills at Sl. Nos. 36 to 42.	—	—	Pending

43.	The Electropathy System of Medicine (Recognition) Bill, 1993 by Shri Vishweshwar Bhagat.	7-5-1993	—	—	—	Pending
44.	The Central Secretariat Service Bill, 1993 by Shri Ram Prakash Chaudary.	7-5-1993	—	—	—	Pending
45.	The High Court at Bombay (Establishment of a permanent Bench at Kolhapur) Bill, 1993 by Shri Udaysingrao Gaikwad.	7-5-1993	—	—	0 — 04 minutes taken on introduction of Bills at Sl. Nos. 43 to 45.	Pending

SUMMARY

1.	Bills pending at the end of the last session.	203
2.	Bills introduced	42
3.	Bills withdrawn.....	2
4.	Bills negatived	NIL
5.	Bills removed from the Register of Pending Bills	9
6.	Bills part-discussed	1
7.	Bills pending at the end of the session <i>vide</i> para No. 2110 of Bulletin—Part II, dated 20.5.1993.....	234

4. COMMITTEES

(i) Financial Committees

Name of Committee	No. of Sittings	Duration	Average percentage of Attend- ance by Members	Study Tours/ Local visits undertaken	Reports presented		
					Original	Action Taken	A.T. Statements
Committee on Estimates	9	16 hrs. 20 mts.	49%	Nil	3	8	3
Committee on Public Under- takings	10	18 hrs.	32%	Nil	5	9	6
Committee on Public Accounts	6	7 hrs. 05 mts.	45%	Nil	8	4	Nil
Total 3 Financial Committees	25	41 Hrs. 25 mts.	42%	Nil	16	21	9

(ii) Committees Other than Financial Committees

Name of Committee	No. of sittings	Duration	Average percentage of attendance by Members	Study Tours/ Local visits undertaken	Report presented	Remarks
1	2	3	4	5	6	7
1. Business Advisory Committee	8	8.00 hrs.	55%	—	4	—
2. Committee on Absence of Members from the Sittings of the House	1	0.30 hrs.	53%	—	1	—
3. Committee on Govt. Assurances	3	2.00 hrs.	55.5%	—	4	—
4. Committee of Privileges	Nil	—	—	—	Nil	—
5. Committee on Private Members' Bills & Resolutions	8	4.15 hrs.	49%	—	8	—
6. Committee on the Welfare of Scheduled Castes and Scheduled Tribes	8	13.30 hrs.	40%	—	13	—
7. Joint Committee on Offices of Profit	1	0.40 hrs.	53.3%	—	Nil	—
8. Committee on Papers Laid	3	3.45 hrs.	53.3%	—	2	—
9. Joint Committee on the Copyright (Second Amtd.) Bill, 1992	5	6.35 hrs.	23.5%	—	Nil	—
10. Committee on Subordinate Legislation	5	3.00 hrs.	47%	—	2	—
11. Jt. Committee on Salaries and Allowances of Members of Parliament	2	2.00 hrs.	53%	—	Nil	—

12. House Committee	2	3.45 hrs.	45%	—	Nil	—
13. Railway Convention Committee	2	4.30 hrs.	40%	—	1	—
14. Committee on Petitions	4	2.05 hrs.	55%	—	4	—
15. Rules Committee	3	5.30 hrs.	33.3%	—	2	—
16. General Purposes Committee	Nil	—	—	—	Nil	—
17. Jt. Committee to enquire into irregularities in securities and banking transactions:	Nil	—	—	—	Nil	—
<i>Main Committee</i>	13	39.50 hrs.	80%	—	Nil	—
<i>Drafting Sub-Committee</i>	8	23.45 hrs.	90%	—	Nil	—
	<i>Other Committees</i>					
18. Committee on Agriculture	4	5.20 hrs.	50%	Nil	1	—
19. Committee on Communications	4	4.15 hrs.	44%	Nil	1	—
20. Committee on Defence	5	12.10 hrs.	42%	Nil	1	—
21. Committee on Energy	1	2.00 hrs.	55%	Nil	;	—
22. Committee on External Affairs	7	15.30 hrs.	30%	Nil	—	—
23. Committee on Finance	3	6.00 hrs.	50%	Nil	2	—
24. Committee on Food, Civil Supplies & Public Distribution	4	4.30 hrs.	35%	Nil	1	—
25. Committee on Labour & Welfare	3	4.30 hrs.	45%	Nil	1	—
26. Committee on Petroleum & Chemicals	6	12.15 hrs.	49%	Nil	1	—
27. Committee on Railways	4	7.00 hrs.	50%	Nil	1	—
28. Committee on Urban & Rural Development	5	6.30 hrs.	35%	Nil	1	—

5. DIVISIONS

No. of Divisions held		13
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6. FINANCIAL BUSINESS

Subject	Date of Presentation	Date of Discussion	Time taken
1	2	3	4
	<i>(i) Railway Budget</i>		
Budget (Railways) for 1983-94	24.2.1983	30.3.1983 *General Discussion 31.3.1983 *Discussion and voting on Demands for Grants	H M 0 48
Supplementary Demands for Grants in respect of Budget (Railways) for 1983-94	12.3.1983	30.3.1983 *Discussion and Voting 31.3.1983 on Supplementary Demands for Grants (Railways)	17 27
	<i>(ii) General Budget</i>		
Budget (General) for 1983-94	27.2.1983	30.3.1983 **Discussion and voting on Demands for Grants on Account (Voted without discussion)	H M 1 37 0 05

1	2	3	4
(35)	Ocean Development	H	M
(36)	Space	4.5.93	0 05
(37)	Lok Sabha	(At 6.08 P.M.)	
(38)	Rajya Sabha		
(39)	Secretariat of the Vice-President	Total time taken on Demands for Grants:	22 37
		<i>(iii) Himachal Pradesh Budget</i>	
	Budget (Himachal Pradesh) for 1993-94	12.3.93	
		28.3.93	*General Discussion
			*Discussion and voting on Demands for Grants on Account
			1 19
	Supplementary Demands for Grants in respect of the Budget (Himachal Pradesh) for 1992-93	12.3.93	
		28.3.93	*Discussion and voting on Supplementary Demands for Grants
			<i>(iv) Jammu and Kashmir Budget</i>
	Budget (Jammu and Kashmir) for 1993-94	12.3.93	
		29.3.93	@General Discussion
			@Discussion and voting on Demands for Grants on Account
			2 25
	Supplementary Demands for Grants in respect of Budget (Jammu and Kashmir) for 1992-93	12.3.93	
		29.3.93	@Discussion and voting on Supplementary Demands for Grants
			<i>(v) Uttar Pradesh Budget</i>
	Budget (Uttar Pradesh) for 1993-94	12.3.93	
		29.3.93	£ General Discussion
			£ Discussion and voting on Demands for Grants on Account
			2 21

Supplementary Demands for Grants in respect of Budget (Uttar Pradesh) for 1992-93	12.3.93	29.3.93	£Discussion and voting on Supplementary Demands for Grants on Account	
(vi) Madhya Pradesh Budget				
Budget (Madhya Pradesh) for 1993-94	12.3.93	29.3.93	*General Discussion *Discussion and voting on Demands for Grants on Account	@1 57
Supplementary Demands for Grants in respect of Madhya Pradesh Budget for 1993-94	12.3.93	29.3.93	* Discussion and voting on Supplementary Demands for Grants on Account	
(vii) Rajasthan Budget				
Budget (Rajasthan) for 1993-94	12.3.93	29.3.93	*General Discussion *Discussion and voting on Demands for Grants on Account	
Supplementary Demands for Grants in respect of Rajasthan Budget for 1992-93	12.3.93	29.3.93	*Discussion and voting on Supplementary Demands for Grants on Account	

* Discussed together.

@ Discussed together

£ Discussed together.

7. LEAVE OF ABSENCE

Sl. No.	Names of Members	Period for which leave granted	Date when leave granted
1.	Shri Yashwantrao Gadakh Patil	19.7.92 to 20.8.92	
2.	Shri Vilasrao Nagnath Rao Gundewar	24.11.92 to 9.12.92	
3.	Shri Krishna Marandi	24.11.92 to 9.12.92 and 16.12.92 to 23.12.92	22.3.1993
4.	Shri Prakash Narain Tripathi	24.11.92 to 9.12.92 and 16.12.92 to 23.12.92	
5.	Shri K. Muralaeddharan	22.2.93 to 12.3.93.	

8. MOTIONS

(i) Motion under article 124 (4) of the Constitution

Brief Subject	Motion under art.	Name of Member who moved	Date (s) of discussion	Time taken	Ministry/ Department concerned	Remarks
*Motion for presenting an address to the President for removal of Justice V. Ramaswami, Judge, Supreme Court of India under article 124(4) of the Constitution.	124(4)	Shri Somnath Chatterjee	10.5.93 11.5.93	H M 15 35	—	Motion could not be carried by requisite majority

*Notice of Motion was given by members of Ninth Lok Sabha.

(ii) Motions under Rules 191 and 342

Sl. No.	Brief Subject	Motion under rule	Name of Member who moved	Date (s) of discussion	Time taken	Ministry/ Department concerned	Remarks
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-NIL-

MOTIONS UNDER RULES 191 AND 342 SUMMARY

1.	No. of notices received	—	484
2.	No. of motions admitted	—	100
3.	No. of motions discussed	—	Nil
4.	No. of motions remained Part-discussed	—	Nil
5.	Total time taken	—	Nil

(iii) Motions under Rule 388 for suspension of Rules

Sl. No.	Subject	Member who moved	Date on which motions discussed	Time taken	Remarks
1.	Suspension of sub-rule (1) of Rule 30 and the proviso to rule 29 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the debate on the Railway Protection Force (Amendment) Bill, 1991 (<i>Substitution of new Long Title for Long Title etc.</i>), by Shri Basudeb Acharya which was adjourned to the next day allotted for Private Members Bills, to enable the Bill to be set down in the List of Business without Ballot as the first item therein.	Shri Mukul Wasnik	12.3.1993	H M 0 01	Adopted
2.	Suspension of rule 331G for the effective functioning of the Subject Committees, for the current year.	Shri Jaswant Singh	21.4.1993	0 01	Adopted
3.	Suspension of sub-rule (1) of Rule 30 and the proviso to rule 29 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the debate on the Railway Protection Force (Amendment) Bill, 1991 (<i>Substitution of new Long Title for Long Title etc.</i>) by Shri Basudeb Acharya which was adjourned to the next day allotted for Private Members Bills, to enable the Bill to be set down in the List of Business without Ballot as the first item therein.	Shri Vidyacharan Shukla	23.4.1993	0 01	Adopted
4.	Suspension of clause (1) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates in its application to Government amendment No. 166 to the Finance Bill, 1993 and that this amendment may be allowed to be moved.	Dr. Mannohan Singh	5.5.1993	0 01	Adopted

9. OBITUARY REFERENCES

Sl. No.	Name and Particulars of Membership	Date of death	Date on which reference made	Time taken	
				H.	M.
1	2	3	4	5	
1.	Dr. Mono Mohan Das (Member, Constituent Assembly, Provisional Parliament, First to Third Lok Sabha)	13.12.1992	22.2.1993	0	05
2.	Shri Sharddhakar Supakar (Member, Second and Fourth Lok Sabha)	06.01.1993			
3.	Shri Annasaheb P. Shinde (Member Third to Sixth Lok Sabha)	12.01.1993			
4.	Shri Raghavendraro Srinivasrao Diwan (Member, First Lok Sabha)	16.01.1993			
5.	Shri Vaijanath Mahodaya (Member, First Lok Sabha)	19.01.1993			
6.	Shri Bindeshwari Dubey (Member, Seventh Lok Sabha)	20.01.1993			
7.	Shri Biren Roy (Member, Second Lok Sabha)	21.1.1993			
8.	Shri Baldev Singh Arya (Member, Provisional Parliament)	22.12.1992	26.2.1993	0	03
9.	Shri Raj Mangal Mishra (Member, Ninth Lok Sabha)	09.02.1993			
10.	Shri Bhagwat Dayal Sharma (Member, Sixth Lok Sabha)	22.02.1993			
11.	Shri Bahadurbhai Kunthabhai Patel (Member, First Lok Sabha)	28.02.1993		0	02

1	2	3	4	5
12.	Shri Inder J. Malhotra (Member, Second to Fifth Lok Sabha)	24.03.1993	}	31.3.1993 0 03
13.	Shri Suresh Chandra Mishra (Member, First Lok Sabha)	30.03.1993		
14.	Shri Suraj Lal Verma (Member, Third Lok Sabha)	16.03.1993	23.4.1993	0 01
15.	*Shri Ranasinghe Premadasa (President of Sri Lanka)	01.05.1993	}	03.5.1993 0 30
16.	Shri N.G. Goray (Member, Second Lok Sabha)	01.5.1993		

*House was adjourned for the day without transacting any business.

10. PANEL OF CHAIRMEN

Sl. No.	Name of Member	Date of Nomination
1.	Shri Sharad Dighe	23.2.1993
2.	Prof. Malini Bhattacharya	
3.	Shri Tara Singh	
4.	Shri Nitish Kumar	
5.	Shri Ram Naik	
6.	Shri Peter G. Marbaniang	

11. PAPERS LAID ON THE TABLE

(a) By Government	1519
(b) By Private Members	NIL

14. PRESIDENT'S ADDRESS

Date of Address	Date(s) of discussion on Motion of Thanks	Members who moved and seconded	No. of amendments tabled	No. of amendments carried	Motion of Thanks adopted on	Time taken	President's message reported on
22.2.1993	1.3.1993 2.3.1993 3.3.1993 4.3.1993 5.3.1993 10.3.1993 11.3.1993	Shri Digvijay Singh Shri Mani Shankar Aiyar	1267	—	11.3.1993	H M 18 03	12.3.1993

15. QUESTIONS

(i) Starred Questions		
(a) Number of Questions put down in Question Lists for oral answers	—	1020
(b) Number of Questions orally answered	—	173
(ii) Short Notice Questions		
(a) Number of Questions put down in Short Notice Question List	—	1
(b) Number of Short Notice Questions orally answered	—	1
(iii) Unstarred Questions		
(a) Number of Questions put down in Question Lists for written answers	—	8662*
(b) Number of Questions for which written answers were laid on the Table including those put down for oral answers but not reached for oral answers	—	9509

*Includes 99 Unstarred Questions deleted/transferred from one Ministry to another.

(iv) Half-An-Hour Discussion Arising out of Answer to Questions During the Sixth Session of Tenth Lok Sabha

Sl. No.	Brief Subject	Name of Members who participated in the discussion	Date	Ministry/Departments	Time taken Hrs. Mts.
1.	Mandal Commission Report	Shri Upendra Nath Verma	12.3.93	Welfare	0 43
2.	Foreign investment in Power Sector	Dr. Laxminarain Pandey	17.3.93	Power	0 58

16. RESIGNATION BY MEMBER

Name of Member	State	Constituency	Date from which accepted by Speaker	Remarks
Shri K. Vijaya Bhaskara Reddy	Andhra Pradesh	Kumool	18.4.1993	Announcement made in the House on 19.4.1993

17. RESOLUTIONS

(i) Government Resolutions

Brief Subject	Name of Member who moved	Date of moving and discussion	Time Taken H. M.	Ministry / Department concerned	Remarks
*Approval of the recommendations made in paras 42, 43, 44, 45, 46, 47, 48, 49 and 50 contained in the Third Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to Lok Sabha on 23.2.1993.	Shri K.C. Lenka	30.3.93 31.3.93	17 27	Railways	Adopted

* Discussed together with (i) The Budget (Railways) for 1993-94, (ii) Demands for Grants in respect of Budget (Railways) for 1993-94 and (iii) Supplementary Demands for Grants in respect of Budget (Railways) for 1992-93.

(II) Statutory Resolutions

Sl. No.	Subject	Article/Section of Constitution/ Act	Name of Member who moved	Date of moving and discussion	Time Taken H. M.	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
1.	Approval of the continuance in force of the proclamation dated 18.7.90 in respect of Jammu and Kashmir issued under article 356 of the Constitution by the President for a further period of six months <i>w.e.f.</i> 3.3.1993.	Art. 356	Shri S.B. Chavan	25.2.93	3 27	Home Affairs	Adopted
2.	Disapproval of the National Thermal Power Corporation Limited, the National Hydro-electric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Ordinance 1993 (Ordinance No. 10 of 1993) promulgated by the President on 8.1.1993.	Art. 123	Shri Nitish Kumar	11.3.93 12.3.93 16.3.93	5 46	Power	Negated

*Discussed together with the motion for consideration of the National Thermal Power Corporation Limited, the National Hydro-electric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Bill, 1993.

1	2	3	4	5	6	7	8
**3.	Disapproval of the Essential Commodities (Special Provisions) Amendment Ordinance 1993 (Ordinance No. 1 of 1993) promulgated by the President on 2.1.1993.	Art. 123	Shri Nitish Kumar	17.3.93	4 07	Civil Supplies and Public Distribution	Negative
@4.	Disapproval of the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Ordinance 1993 (Ordinance No. 4 of 1993) promulgated by the President on 2.1.1993.	Art. 123	Shri Girdhari Lal Bhargava	18.3.93	3 12	Industrial Development	Negative
***5.	Disapproval of the Gold Bonds (Immunities and Exemptions) Ordinance, 1993 (Ordinance No. 22 of 1993) promulgated by the President on 31.1.1993.	Art. 123	Shri Girdhari Lal Bhargava	18.3.93 19.3.93	2 25	Finance	Negative
@6.	Disapproval of the Wild Life (Protection) Amendment Ordinance, 1993 (Ordinance No. 7 of 1993) promulgated by the President on 2.1.1993.	Art. 123	Shri Girdhari Lal Bhargava	19.3.93	0 10	Environment and Forests	Negative

£7.	Disapproval of the Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1983 (Ordinance No. 5 of 1983) promulgated by the President on 2.1.1983.	Art. 123	Shri Girdhari Lal Bhargava	22.3.93	2	45	Finance	Negative
£8.	Disapproval of the Indian Medical Council (Amendment) Ordinance 1983 (Ordinance No. 2 of 1983) promulgated by the President on 2.1.1983.							
£9.	Disapproval of the Dentists (Amendment) Ordinance 1983 (Ordinance No. 3 of 1983) promulgated by the President on 2.1.1983.	Art. 123	Shri Girdhari Lal Bhargava	22.3.93	1	55	Health and Family Welfare	Negative
\$10.	Disapproval of the Oilfields (Regulation and Development) Amendment Ordinance, 1983 (Ordinance No. 19 of 1983) promulgated by the President on 30.1.1983.	Art. 123	Shri Girdhari Lal Bhargava	22.3.93	0	01	Petroleum and Natural Gas	Negative

“ Discussed together with the motion for consideration of the Essential Commodities (Special Provisions) Amendment Bill, 1983.
 @ Discussed together with the motion for consideration of the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Bill, 1993.

... Discussed together with the motion for consideration of the Gold Bonds (Immunities and Exemptions) Bill, 1983.

@ Discussed together with the motion for consideration of the Wild Life (Protection) Amendment Bill, 1983.

£ Discussed together with the motion for consideration of the Industrial Finance Corporation (Transfer of Undertaking and Repeal) Bill, 1993.

££ Discussed together with the motion for consideration of the (i) the Indian Medical Council (Amendment) Bill, 1983 and (ii) the Dentists (Amendment) Bill, 1983.

§ Discussed together with the motion for consideration of the Oilfields (Regulation and Development) Amendment Bill, 1983.

1	2	3	4	5	6	7	8
%11.	Disapproval of the Multimodal Transportation of Goods Ordinance, 1993 (Ordinance No. 6 of 1993) promulgated by the President on 2.1.1993.	Art. 123	Shri Girdhari Lal Bhargava	23.3.93	0 27	Surface Transport	Withdrawn
%12.	Disapproval of the Foreign Exchange Regulation (Amendment) Ordinance, 1993 (Ordinance No. 9 of 1993) promulgated by the President on 8.1.1993.	Art. 123	Shri Nitish Kumar	23.3.93	2 05	Finance	Negatived
†13.	Disapproval of the Acquisition of Certain Area at Ayodhya Ordinance, 1993 (Ordinance No. 8 of 1993) promulgated by the President on 7.1.1993.	Art. 123	Shri Girdhari Lal Bhargava	23.3.93 24.3.93	5 43	Home Affairs	Negatived
††14.	Approval of the continuance in force of the Proclamation, dated 6.12.1992 in respect of Uttar Pradesh, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 6.6.1993.						

††15.	Approval of the continuance in force of the Proclamation, dated 15.12.1992 in respect of Madhya Pradesh, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 15.6.1993.	Art. 356	Shri S.B. Chavan	12.5.93	5	11	Home Affairs	Adopted	53
††16.	Approval of the continuance in force of the Proclamation, dated 15.12.1992 in respect of Himachal Pradesh, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 15.6.1993.								
††17.	Approval of the continuance in force of the Proclamation, dated 15.12.1992 in respect of Rajasthan, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 15.6.1993.								

% Discussed together with the motion for consideration of the Multimodal Transportation of Goods Bill, 1993.

% Discussed together with the motion for consideration of the Foreign Exchange Regulation (Amendment) Bill, 1993

† Discussed together with the motion for consideration of the Acquisition of Certain Area at Ayodhya Bill, 1993

†† Discussed together

(III) Private Members' Resolutions

Sl. No.	Brief Subject	Name of member who moved	Date(s) of moving and discussion	Time Taken H M	Ministry/Department	Remarks
1.	Review of disinvestment policy.	Shri Rupchand Pal	17.7.1992 31.7.1992 (Fourth Session) 4.12.1992 (Fifth Session) 5.3.1993	0 09 (excluding 5 hours and 09 minutes taken during 4th and 5th sessions)	Industry	Negative
2.	Creation of new States of Uttaranchal and Varananchal.	Shri Jagat Vir Singh Drona	5.3.1993 19.3.1993 30.4.1993	7 42	Home Affairs	Discussion not concluded.

18. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under rule	Name of member who raised the discussion	Date(s) of discussion	Time Taken	Ministry/ Department concerned	Remarks
					H M		
*1.	Ban imposed by Government on the political rallies at boat club	193	Shri Lal Krishna Advani	23.2.1993	4 15	Home Affairs	
*2.	Rise in administered prices of coal, steel etc., and issue prices of wheat, rice and sugar and introduction of policy of dual pricing system for LPG and kerosene on the eve of the Budget Session	193	Shri Amal Datta	23.2.1993 25.2.1993	1 19	Finance	Discussion not concluded
3.	Report of the One-man Commission of Inquiry headed by Justice J.S. Verma to enquire into the assassination of Shri Rajiv Gandhi, former Prime Minister of India, laid on the Table of the House on 23 December, 1992	193	Shri Mani Shankar Aiyar	13.5.1993 14.5.1993	5 20	Home Affairs	
4.	Progress made in investigation into and the ramifications of international hand in the Bombay bomb blasts	193	Shri Ram Naik	14.5.1993	3 04	Home Affairs	

*Adjournment Motion was converted into Short Duration Discussion under Rule 193 by the Speaker.

**DISCUSSIONS ON MATTERS OF URGENT PUBLIC
IMPORTANCE FOR SHORT DURATION UNDER RULE 193**

SUMMARY

1.	No. of notices received	250
2.	No. of discussions admitted	7
3.	No. of discussions held	4
4.	No. of discussions remained Part-..... discussed	1
5.	Total time taken	13 hours and 58 minutes

19. SITTINGS OF LOK SABHA

S.No.	Subject	Date	Remarks
1.	Cancellation of sitting fixed for 9 March, 1993	5.3.1993	The Deputy Speaker announced that in the meeting of the Speaker with Members of Panel of Chairmen, B.A.C. and Chief Whips and Whips held on 5 March, 1993, decided that the sitting of Lok Sabha fixed for 9 March, 1993 might be cancelled as no sitting had been fixed on 8 March, 1993 on Account of Holi. The House agreed. Accordingly, sitting fixed for 9 March, 1993 was cancelled.
2.	Cancellation of sittings fixed for 2, 6, 7, 8, 12, 15 and 16 April, 1993.	16.3.1993	On recommendation of B.A.C., the House agreed to cancel its sittings fixed for 2, 6, 7, 8, 12, 15 and 16 April, 1993 in view of the 89th Inter-Parliamentary Conference to be hosted by India during that period in New Delhi.
3.	Fixation of sittings from 10 to 14 May, 1993.	31.3.1993	The Minister of Parliamentary Affairs announced in the House that the Session of Lok Sabha might be extended upto 14 May, 1993, for completion of urgent items of Government and other business. The House agreed. Accordingly, sittings of the House were fixed from 10 to 14 May, 1993.

20. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Announcements/Observations/References

Sl.No.	Subject	By whom	Date
1.	Announcement regarding cancellation of sitting of the House fixed for Tuesday, 9 March, 1993	Deputy Speaker	5.3.1993
2.	Announcement regarding discussion on Demands for Grants of the Ministry of Agriculture at 5 P.M. and Guillotine in respect of all the outstanding Demands for Grants at 6 P.M. on 4 May, 1993	Speaker	3.5.1993
3.	Observation regarding procedure for considering motion for presenting an Address to the President under Clause (4) of Article 124 of the Constitution and Motion for consideration of the Reporting of the Inquiry Committee constituted to investigate into the grounds on which removal of Shri V. Ramaswami, Judge, Supreme Court of India was prayed for	Speaker	10.5.1993
4.	Valedictory references on the conclusion of the 6th session of Tenth Lok Sabha	Speaker, Prime Minister, Sarvashri Jaswant Singh, Ram Vilas Paswan, Somnath Chatterjee and Lokanath Choudhury.	14.5.1993

21. STATEMENTS

(I) Statements made/laid by Ministers under Rule 372

Sl.No.	Brief subject'	Name of Minister	Date	Time Taken	
1	2	3	4	5	
				H.	M.
1.	Regarding Tripura.	Shri S.B. Chavan	1.3.1993	0	04
2.	Regarding Tripura.	Shri S.B. Chavan	3.3.1993	0	04
3.	Government Business for the week commencing 9 March, 1993.	Shri P.R. Kumaramangalam	5.3.1993	0	02
4.	Government Business for the week commencing 15 March, 1993.	Shri Vidyacharan Shukla	12.3.1993	0	02
5.	Bomb blasts in Bombay.	Shri Rajesh Pilot	12.3.1993	0	14
6.	Bomb explosions in Bombay on 12 March, 1993.	Shri S.B. Chavan	15.3.1993	0	05
7.	Government's decision about revision of rate of Industrial Dearness Allowance with retrospective effect from 1 January, 1989, guidelines for wage negotiations in Central Public Sector Undertakings and introduction of a Pension Scheme for subscribers of Employees' Provident Fund.	Shri P.A. Sangma	16.3.1993	0	02
8.	Socio-economic criteria for exclusion of "Creamy Layer" from "Other Backward Classes".	Shri Sitaram Kesri	16.3.1993	0	02
9.	Bomb explosion at Calcutta on 16 March, 1993.	Shri Rajesh Pilot	18.3.1993	0	09
10.	Government Business for the period 22 to 31 March, 1993.	Shri Vidyacharan Shukla	19.3.1993	0	02

£ Also laid on the Table a copy of the Report of the Expert Committee (Hindi and English versions) for specifying the criteria for identification of socially advanced persons among the Socially and Educationally Backward Classes.

* Members were permitted to ask clarificatory questions.

1	2	3	4	5	
11.	Demolition of Jhuggies in village Mitthapur and M.B. Road, Delhi.	Smt. Sheila Kaul	22.3.1993	0	06
12.	Accidental deaths in Shahad, Kalyan near Bombay due to toxic release from M/s Century Rayon Ltd.	Shri Kamal Nath	22.3.1993	0	02
13.	Investigations abroad of the suspects in Bombay Bomb blasts.	Shri Dinesh Singh	24.3.1993	0	05
14.	Introduction of new satellite based T.V. Channel in India.	Shri K.P. Singh Deo	24.3.1993	0	06
15.	Electronic surveillance of the telephone of the Minister of Human Resource Development.	Shri S.B. Chavan	29.3.1993	0	04
16.	Important changes in the Export and Import Policy, 1992-97.	Shri Pranab Mukherjee	31.3.1993	0	12
17.	Dismissal of the Nawaz Sharif Government in Pakistan.	Shri Dinesh Singh	19.4.1993	0	04
18.	Derailment of IRL mixed train on the Ranchi-Lohardaga section of South Eastern Railway on 20 April, 1993.	Shri K.C. Lenka	21.4.1993	0	04
£19.	Bomb blasts in Bombay.	Shri S.B. Chavan	21.4.1993	0	23
£20.	Recent incidents which took place in Aligarh.	Shri Rajesh Pilot	22.4.1993	0	10
21.	Indo-British environmental initiative.	Shri Kamal Nath	22.4.1993	0	03
22.	Government Business for the week commencing 26 April, 1993.	Shri Vidyacharan Shukla	23.4.1993	0	02
23.	Telecom Tariffs.	Shri Sukh Ram	26.4.1993	0	13
24.	Crash of Indian Airlines Flight IC-491 at Aurangabad on 26 April, 1993.	Shri Rajesh Pilot	26.4.1993	0	04
£25.	Hijacking of Indian Airlines Flight IC-427 on 24 April, 1993.	@Shri Rajesh Pilot	26.4.1993	0	22

£ Made on behalf of Shri Ghulam Nabi Azad.

@ Also laid on the Table a copy of (i) the Draft Agriculture Policy Resolution—as modified (Hindi and English versions) and (ii) the important suggestions (Hindi and English versions) made by the States at the Chief Ministers' Conference held on 5 March, 1993.

1	2	3	4	5
26.	Setting up of the Rashtriya Mahila Kosh.	Shri Arjun Singh	27.4.1993	0 04
27.	Air crash at Aurangabad on 26 April, 1993.	Shri Ghulam Nabi Azad	27.4.1993	0 19
28.	Fire in the All India Institute of Medical Sciences, New Delhi	Shri B. Shankaranand	28.4.1993	0 02
29.	The Verma Commission of Inquiry.	Shri S.B. Chavan	28.4.1993	0 04
30.	Government Business for the week commencing 3 May, 1993.	Shri Vidyacharan Shukla	30.4.1993	0 01
31.	Decontrol of molasses and alcohol by rescinding the Molasses Control Order, 1961 and Ethyl Alcohol (Price Control) Order, 1971.	Shri Eduardo Faleiro	4.5.1993	0 02
32.	Communal violence in Manipur on 3 May, 1993.	Shri S.B. Chavan	4.5.1993	0 02
33.	Telecom Tariff.	Shri Sukh Ram	5.5.1993	0 06
34.	Government Business for the week commencing 10 May, 1993.	Shri Mukul Wasnik	7.5.1993	0 02
35.	U.S. Action designating India as a priority foreign country under its Special 301 Legislation.	Shri Pranab Mukherjee	7.5.1993	0 02
36.	Visit of Bangladesh Minister for Communications, Col. Oli Ahmed, to the Chakma refugees camps on 8-9 May, 1993.	Shri Salman Khurshid	12.5.1993	0 07
37.	Interim relief to Bhopal Gas victims.	Shri Eduardo Faleiro	14.5.1993	0 05
38.	Minimum support price of copra for 1993 season.	Shri Balram Jakhar	14.5.1993	0 01
@@ 39.	Draft Agriculture Policy Resolution.	Shri Balram Jakhar	14.5.1993	0 04

£ Members were permitted to ask clarificatory questions.

@@@ Also laid on the Table a copy of (i) the Draft Agriculture Policy Resolution—as modified (Hindi and English versions) and (ii) the important suggestions (Hindi and English versions) made by the States at the Chief Ministers' Conference held on 5 March, 1993.

1	2	3	4	5	
40.	Financial Sector Programme Loan from the Asian Development Bank.	Dr. Manmohan Singh	14.5.1993	0	06
41.	Current situation in Jammu & Kashmir.	Shri Rajesh Pilot	14.5.1993	0	14
42.	Alleged leakage of questions of annual examinations of Delhi University.	Kum. Selja	14.5.1993	0	05

(ii) Matters Under Rule 377

Position regarding receipt of replies from Ministries concerned during Tenth Lok Sabha as on 29.6.1993

	Total number of matters raised	No. of replies sent to mem- bers by Mini- sters and co- pies endor- sed to Lok Sabha Sec- retariat	Percentage of replies sent to Members by the Ministers
First Session (9.7.91 to 18.9.91)	270	212	78.51
Second Session (20.11.91 to 20.12.91)	133	112	84.21
Third Session (24.4.92 to 12.5.92)	314	226	71.97
Fourth Session (8.7.92 to 20.8.92)	149	100	67.11
Fifth Session (24.11.92 to 23.12.92)	61	32	52.45
Sixth Session (22.2.93 to 14.5.93)	253	93	36.75

(1)	(2)	(3)	(4)	
5.5.1993	19	22	1	02
7.5.1993	15	24	1	04
10.5.1993	15	20	1	07
11.5.1993	6	11	0	36
12.5.1993	14	25	0	45
13.5.1993	12	19	1	04
14.5.1993	26	29	1	01
Total	388	637	39	21

22. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS TRANSACTED DURING THE SIXTH SESSION OF TENTH LOK SABHA

Business	Time Taken		Percentage to the total time taken
	H	M	
ADJOURNMENT MOTIONS	5	07	1.6
BILLS			
(a) Government Bills	*54	31	17.4
(b) Private Members' Bills	12	12	3.9
BUDGETS			
(a) Railway Budget	18	15	5.8
(b) General Budget	43	38	13.9
(c) Budget in respect of States under President's rule	£8	02	2.6
DISCUSSIONS			
(a) Half-an-Hour Discussions (Rule 55)	1	41	0.5
(b) Short Duration Discussions (Rule 193)	13	58	4.4
MATTERS OF URGENT PUBLIC IMPORTANCE RAISED AFTER QUESTION HOUR	39	21	12.6
MATTERS UNDER RULE 377	5	41	1.8
MOTIONS			
(a) Motion under article 124(4) of the Constitution	15	35	5.0
(b) Motions under rule 388	0	04	

* Joint discussion took place on certain Statutory Resolutions [Vide Statement No. 17 (ii) Sl. Nos. 2 to 13] and Motion for Consideration of the connected Government Bills [Vide Statement No. 3 Sl. Nos. 6 to 8, 14 to 21 & 26]. Time taken on joint discussion has been shown under Government Bills.

£ Joint discussion took place on (i) Himachal Pradesh State Legislature (Delegation of Powers) Bill, 1993 [Vide Statement No. 3 (i) Sl. No. 25] (ii) Demands for Grants on Account (Himachal Pradesh) for 1993-94 and (iii) Supplementary Demands for Grants (Himachal Pradesh) for 1992-93. Time taken on Joint discussion has been shown under Himachal Pradesh Budget.

Business	Time Taken		Percentage to the total time taken
	H	M	
PRESIDENT'S ADDRESS	18	03	5.8
QUESTIONS	38	04	12.1
RESOLUTIONS			
(a) Government Resolution	(a)		
(b) Statutory Resolutions	8	38	2.8
(c) Private Members' Resolutions	7	51	2.5
STATEMENTS (Rule 372)	4	14	1.4
OTHER MATTERS such as Papers laid on the Table, Obituary References, Questions of Privilege, Points of Order, Personal Explanations, etc.	18	28	5.9
TOTAL	313	23	100.0

(a) Joint discussion took place on (i) a Government Resolution [*Vide* Statement No. 17 (i)]; (ii) General discussion on Budget Railways for 1993-94; (iii) Demands for Grants in respect of Budget (Railways) for 1993-94; and (iv) Supplementary Demands for Grants (Railways) for 1992-93. Time taken on joint discussion has been shown under Railway Budget.